

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

MISC APPLICATION NO. 90 OF 2023

IN

ORIGINAL APPLICATION NO. 774/2022

MISC APPLICATION NO. 94 OF 2023

IN

ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:

GAURAV GARG

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

WITH

GAURAV GARG

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

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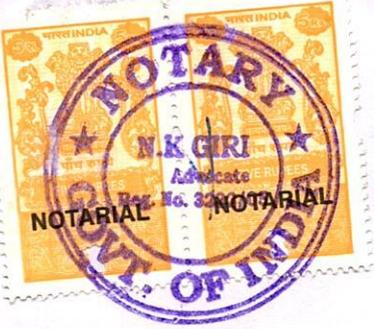
1309

NEW DELHI
DATED: 10.10.2025

A handwritten signature in blue ink, appearing to be 'Pradeep Misra', written in a cursive style.

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
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Supreme Court of India,
New Delhi-110001
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Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEWDELHI



Misc Application No. 90/2023

In

Original Application No. 774/2022

With

Misc Application No. 94/2023

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IN THE MATTER OF:

Gaurav Garg ...Applicant

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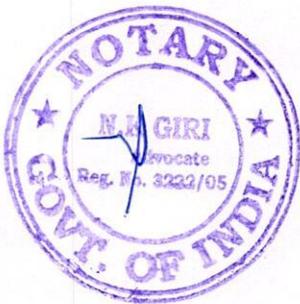
Versus

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AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD

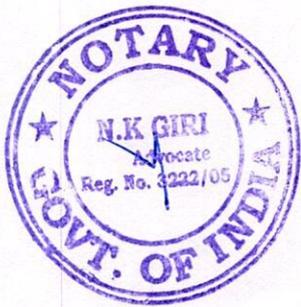
I, Bhuvan Prakash Yadav, aged about 46 years, S/o Shri C.L.Yadav, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Meerut, do hereby solemnly affirm and state on oath as under:

1. That I in the above noted capacity, am well conversant with the facts and records of the present case, hence am competent and authorized to swear this affidavit.
2. That this Hon'ble Tribunal has taken up the present matter on 25.08.2025 when the following directions were issued:



“...3. We have gone through the Gap Analysis Report but even with reference to the CBWTF in question in the present case, we do not find answer to the relevant questions regarding HCFs covered by it at the time of its inception and at present, area of its operation and also compliance and non-compliance as observed by UPPCB.

4. Learned counsel for UPPCB seeks time to file fresh affidavit giving requisite details...”



3. That in compliance of the above direction, it is most respectfully submitted that as per the official record, the questioned CBWTF, i.e. M/s Synergy Waste Management Pvt. Ltd, Subhartipuram, Delhi Bypass Road, Meerut was established in 2002 and at that time districts namely Meerut, Noida (GB Nagar) and Ghaziabad were allowed for collection and disposal of bio medical waste generated by all the Health Care Facilities (HCFs) in these districts being standalone at that time. However, number of HCFs was not quoted in the authorization letter.

A true copy of Authorization is being annexed herewith and marked as **Annexure-1**.

4. That at present the questioned CBWTF having authorization dated 01.01.2025 for collection,

transportation and disposal of HCFs operating within 75km radius from this CBWTF.

A true copy of said letter is being annexed herewith and marked as **Annexure-2**.

5. That the facility of questioned CBWTF operational at Subharti Medical College, Subhartipuram has been recently inspected by the officials of UPPCB. As per the report, the unit has been found compliant with respect to the compliance of environmental norms.

A copy of the status of compliance is being annexed herewith and marked as **Annexure-3**.



6. That the CBWTF in question have obtained environmental clearance dated 31.03.2025 in compliance of the order passed by this Hon'ble Tribunal in this ongoing matter.
7. That further it has come to the notice that the questioned CBWTF is providing services to 10 districts namely Gautam Budh Nagar, Ghaziabad, Hapur, Meerut, Bagpat, Bulandshahar, Saharanpur, Bijnor, Shamli and Muzaffarnagar. It is evident that the CBWTF is collecting and disposing the BMW generation by the HCFs which are operational beyond 75km. radius of the CBWTF basically in district Saharanpur.

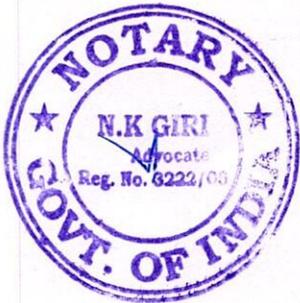
8. That as per office record no information about number of HCFs catered at the time of inception in the year 2002 is available. However as per records, the CBWTF was having 50kg/hr. capacity incinerator at that time. At present it is catering services to 5208 no. of HCFs in 10 districts.
9. That further it is stated that as per new guidelines for common bio medical waste treatment and disposal facilities dated 12.04.2025 issued by Central Pollution Control Board, there is now no restriction on catering of number of beds.
10. That at present, the questioned CBWTF, M/s Synergy Waste Management Pvt. Ltd., Subhartipuram, Delhi Bypass Road, Meerut is providing services to district Saharanpur in the absence of any CBWTF. It is noteworthy to mention that there is no CBWTF at present in district Saharanpur. This district falls within 150km radius approx. 111.5Km as per google distance from this CBWTF. The district Saharanpur is at a distance of approx. 206 km from another CBWTF M/s Sushila Bio Medical Waste Plant operational in Moradabad and at a distance of approx. 160km. as per google distance from CBWTF M/s Punahchakran Private Limited, operational in district Sambhal.
11. That one new CBWTF namely M/s Rudra Waste Management Pvt. Ltd., Muzaffarnagar has been



accorded Environmental Clearance(EC) from UPSEIAA and obtained Consent to Establish(CTE) and Consent to Operate(CTO) from UPPCB. The CBWTF has also been provided BMW Authorization dated 19.05.2025 which includes districts namely District Shamli, Muzaffarnagar, Saharanpur, Bijnor and Bagpat. It is also pertinent to mention that above mentioned CBWTF has not become operational as yet.

A true copy of authorization is being annexed herewith and marked as **Annexure-4**.

12. That it is also humbly submitted that as soon as this newly established CBWTF in district Muzaffarnagar becomes operational in future or any new CBWTF in district Saharanpur or any other CBWTF within 75km radius from district Saharanpur is established and becomes operational, then this questioned CBWTF M/s Synergy Waste Management Pvt. Ltd., Meerut will be ordered to stop the services for district Saharanpur accordingly.



The above facts are being placed on behalf of the Uttar Pradesh Pollution Control Board before this Hon'ble Tribunal for its kind perusal and consideration.

SPK

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the

contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 08th DAY OF SEPTEMBER, 2025
AT MEERUT.



Pradyan

DEPONENT

ATTESTED NOTARY
N. K. GIRI 8/10/25
Advocate, Meerut
Reg. No.-3222/05

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० FO1392

Ref. No.....

/सी-१/एन/०२/वा०मेडि०वेस्ट/२००२

दिनांक 03-4-02
Date

सेवा में,

श्री नीरज अग्रवाल
मै० सिनर्जिक वेस्ट मैनेजमेन्ट कं०
१/५, बी, आसफ अली रोड,
नई दिल्ली-११०००२

विषय

जैव चिकित्सा अपशिष्ट के कलेक्शन एवं ट्यूसपेरेशन हेतु प्रधिकार के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-जी१६४७६/सी-१/एन/वाये मेडि०/०२/२००२/२ दिनांक २५.१.२००२ के संदर्भ में प्रेषित अपने पत्र दिनांक ३०.१.२००२ के संदर्भ ग्रहण करने का कष्ट करे । 'बोर्ड' के संदर्भित पत्र द्वारा आपको सशर्त जैव चिकित्सा अपशिष्ट के कलेक्शन एवं ट्यूसपेरेशन हेतु दिनांक ३१.१२.२००२ तक प्रधिकार प्रदान किया गया है। अपने पत्र दिनांक ३०.१.२००२ से अपने यह अनुरोध किया है कि नोयडा जनपद-गौतमबुद्धनगर के साथ जनपद-गाजियाबाद को भी सम्मिलित कर दिया जाये ।

उपरोक्त के सम्बन्ध में उपरोक्त संदर्भित बोर्ड द्वारा जारी प्रधिकार पत्र दिनांक २५.१.२००२ में आंशिक संशोधन करते हुए जनपद- गौतमबुद्धनगर एवं गाजियाबाद दोनों सम्मिलित किया जाता है।

'बोर्ड' के पत्र दिनांक २५.१.२००२ में अंकित शर्त यथावत लागू रहेगी ।

भवदीय,

(डा० सी०एस० भट्ट)
सदस्य सचिव,

प्रतिलिपि

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा एवं गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित ।

मुख्य पर्यवरण अधिकारी (वृत्त-एक)



प्लॉट, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
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Phone : 392646, 397189, 398086, 393046
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Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226,010
Phone : 392646, 397189, 398086, 393046
Fax : 0522-398087
e-mail : info@uppcb.com
Web Site : www.uppcb.com

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

**FORM III
(See Rule 10)
AUTHORISATION**

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION,
TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED**Application Id : 28480594**

- File no. of authorisation and date of issue: No:- 28480594 and Date:-01/01/2025
- M/s SYNERGY WASTE MANAGEMENT PVT LTD, NEERAJ AGRAWAL an occupier or operator of the facility located at Subharti Medical College Campus Subhartipuram Meerut, MEERUT, 250002 is hereby granted an authorisation for:

Generation, segregation**Collection****Storage****Transportation****Reception****Use****Recycling****Offering for sale****Packaging****Transfer****Treatment or Processing or Conversion****Disposal or destruction****Any other form of handling**

- M/s SYNERGY WASTE MANAGEMENT PVT LTD is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF:

- (ii) Number of health care facilities covered by CBMWTF:
 - (iii) Installed treatment and disposal capacity:
 - (iv) Area or distance covered by CBMWTF:
 - (v) Quantity of Biomedical waste handled, treated or disposed: 4520 KG/Day (Yellow 3382.59 KG, Red 903.58 KG, White- 40.65 KG, Blue- 193.53 KG)
4. This authorisation shall be in force for a period of Years from the date of issue.
- 4.1 The authorization shall be valid for till 31/12/2029
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

PRAVEEN Digitally signed by
KUMAR PRAVEEN KUMAR
 Date: 2025.01.01
 00:17:05 +05'30'

Praveen Kumar
 Environmental Engineer, Incharge Circle-3

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. The CBWTF shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
5. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
6. Bio- Medical waste shall not be mixed with other waste.
7. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule I. Prior to its storage, transportation, treatment and disposal. The Containers shall be labelled according to schedule IV.
8. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
9. You shall submit an annual report to the U.P. Pollution Control Board in from IV by 31St January every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.

10. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and / or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
11. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 10 of the Bio-Medical waste Management Rules, 2016.
12. CBWTF is hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
13. CBWTF will install ETP to treat the leachate generated during collection/ storage of biomedical waste.
14. The Bio medical waste shall not be disposed off in open place in the premises.
15. Compliance of the sub rules 4(c) and (k) of the biomedical rules should be ensured within 3 months time & monthly progress report be sent to this office else authorization would be Revoked without further notice.
16. You are hereby directed to comply the provisions of Bio Medical Waste Management Rules, 2016.
17. CBWTF shall comply with orders passed by Hon'ble NGT in MA No. 90/2023 & 94/2023 in OA No. 774/2022 Gourav Garg Vs. Union of India & Ors.
18. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius and capacity of existing CBWTF is exhausted. The CBWTF shall comply with the Guideline of CPCB as amended time to time and orders of Honb NGT in this regard.
19. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

Memo No.: 28480594

Dated:01/01/2025

Copy To:

Regional Officer, UPPCB, Meerut.

PRAVEEN Digitally signed by
KUMAR PRAVEEN KUMAR
Date: 2025.01.01
00:17:30 +05'30'

Praveen Kumar
Environmental Engineer, Incharge Circle-3



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
पाकेट -टी,सी-3/2, पल्लवपुरम फेस-2,
मोदीपुरम,मेरठ-250110 (उ०प्र०)

संदर्भ सं०: 12.331G/Bio-medical/MAR/2025

दिनांक: 22-9-25

सेवा में,

प्रभारी, बी०एम०डब्ल्यू०
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:-प्रदेश में कार्यरत Common Bio-Medical Treatment Facilities के निरीक्षण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्रांक एच32565/डब्ल्यू०एम०डी०/नोडल बायो०मेडि०/ सामान्य-35/2025, दिनांक 11.09.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के क्रम में इस कार्यालय के अन्तर्गत संचालित CBWTF मै० सिनर्जी वेस्ट मैनेजमेंट प्रा० लि०, सुभारती मेडिकल कॉलेज, कैम्पस, सुभारतीपुरम, मेरठ की जाँच आख्या निर्धारित प्रारूप में संलग्न कर प्रेषित है।

संलग्नक- उपरोक्तानुसार।

भवदीय,

Prakash Yadav

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

Prakash

Checklist for Monitoring Compliance of Common Bio-medical Waste Treatment Facilities**A-General Information**

S.No.	Details	Particulars
1.	Name of CBWTF with contact details	Synergy Waste Management Pvt. Ltd Subharti Medical College Campus, Subhartipuram, NH-58, Delhi-Haridwar By Pass Road, Meerut, UP-250001
2.	Month / year of the establishment and Consents status	Establishment Month/Year: 2002
3.	CBWTF operated by	Synergy Waste Management Pvt. Ltd
4.	Contact Details	Contact Person: Mr. Prem Sharma E-Mail: info@synergyworld.co.in Telephone: 011-27933371, 011-27933381, 011-27933382 Mobile phone: 9212310059
5.	Consent under Water (Prevention and Control of Pollution) Act, 1974	Consent is valid upto 31/12/2029 and issued by UPPCB vide letter no. 240785/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2025 dated 14/07/2025
6.	Consent under Air (Prevention and Control of Pollution) Act, 1981	Consent is valid upto 31/12/2029 and issued by UPPCB vide letter no. 240785/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2025 dated 14/07/2025
7.	Environmental Clearance(EC)	EC issued by UPEIAA vide letter dated 31/03/2025
8.	Authorization Status	Authorisation is valid upto 31/12/2029 and issued by Ref No. 28480594 UPPCB/SPCB/PCC letter dated 01/01/2025
9.	Area or plot size of CBWTF (in Sq. ft.)	1 Acre (4046 Sq. Mtr. or 43560 Sq. Mtr. Approx.)
10.	Name of Districts/Cities/ Places being covered	Gautam Budh Nagar, Ghaziabad, Hapur, Meerut, Baghpat, Bulandshahr, Saharanpur, Bijnor, Shamli, Muzaffarnagar
11.	Cost charged to the Health care facilities	Service Charges are taken as per competitive Environment. (Varies from Rs. 0.50 to Rs. 2.00 per Bed/Day Approx.)
12.	Separate space for treatment equipment room	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
13.	Separate space for treated And untreated waste	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No

Part-B: Operational Information

S.No.	Details	Particulars
1.	Total number of healthcare facilities and beds covered (as on date of visit)	Total no. of HCFs : 5208 Bedded HCFs : 1857 Non-bedded HCFs : 3351 No. of Beds : 28045 No. of beds upto 75KM radius : No. of beds more than 75KM radius, if any:
2.	Total Bio-medical Waste Treatment Capacity of CBWTF (in kg / day)	Incineration : 6000 (in kg/day) Autoclave : 5400 (in kg/day) Any other treatment and disposal: Total: Shredder : 5400 kg (in kg/day) Total: ETP Capacity 5 KLD
3.	Daily operation schedule (timings)	Collection : 08 Am/pm to 07 Pm Treatment through incinerator(in hrs):18-19 Hrs. Treatment through autoclave(in hrs): 05 hrs.
4.	Average quantity of bio-medical waste Collected as per records (if required, one month data may be checked)	Waste
	Yellow :	3338.96 Kg/day
	Red :	1113.94 Kg/day
	white :	49.66 Kg/day
	Blue :	259.11 Kg/day
5.	Average quantity of bio-medical waste treated as per records (if required, one month data may be checked)	Waste
	Yellow :	3338.96 Kg/day
	Red :	1113.94 Kg/day
	white :	49.66 Kg/day
	Blue :	259.11 Kg/day

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6.	Information related to Incinerator	<p>Upgraded to 2 second residence time <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>Temperature in Primary Chamber : 800°C to 850°C</p> <p>Temperature in Secondary Chamber : 1050°C±50°C</p> <p>OCEMS installed : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>OCEMS connected with CPCB/SPCB server : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>Also, daily record of operational parameters may be checked through OCEMS server for: checked</p> <p>Temperature in combustion chambers: 800°C to 850°C</p> <p>Combustion Efficiency of incinerator: 99%</p>
7.	Type of APCDs attached with incinerator	<p>Unit operations</p> <p><input checked="" type="checkbox"/> High rate Ventury scrubber; <input checked="" type="checkbox"/> spray scrubber; <input type="checkbox"/> packed bed tower; <input type="checkbox"/> flue gas cooling system; <input type="checkbox"/> dry chemical injection(for activated carbon/lime/other chemicals) prior to bag filters;<input type="checkbox"/>carbon slurry scrubber; <input type="checkbox"/>bag filters;<input type="checkbox"/>waste heat recovery system; <input type="checkbox"/> ceramic scrubbers;<input type="checkbox"/> cooling tower; <input type="checkbox"/> dry-adsorption reactor prior to bag filter;</p> <p>If any other unit please specify: 1) Ventury scrubber 2) Droplet Separator 3) Packed Bed Scrubber 4) Activated Carbon Filter 5) Mist Eliminator</p>
8.	Information related to red Category waste	Operational parameters for Autoclave or Microwave:
		<p>Temperature: 135°C</p> <p>Pressure: 31 PSI</p> <p>Time: 30 min cycling time</p>
9.	Information related to white category Waste	<p>Sharp Pit provided : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>Is it as per CPCB guideline : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>Records maintained : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No</p> <p>Total quantity of waste sharps stored (in Kg): 49.66 kg</p> <p>Total quantity of waste sharps treated and disposed (in Kg): 49.66 kg</p>



10.	Information related Waste blue category		Mode of treatment : <input checked="" type="checkbox"/> Autoclaving <input type="checkbox"/> Microwaving <input type="checkbox"/> Hydroclaving <input type="checkbox"/> By Chemical Disinfection (sodium hypochlorite) After Sterilization, facility for rinsing and washing of glass containers <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No Detergent waste: <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Residual chemicals collected : <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No <input type="checkbox"/> NA						
11.	Waste water management		ETP capacity:5 KLD Quantum of wastewater treated:2 KLD Final mode of disposal of treated water: Reuse through Ventuary Scrubber						
12.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory(specify Approved or not).	:	Monthly/Quarterly/Yearly Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring						
13.	Monitoring Results:								
14.	Incinerator stacks emission (parameters stipulated in the Rules, temperatur e attainment in the chambers, residence time in the secondary chamber etc.)	:	Param eter	PM	Total Dioxi n & furans	HCl	NOx	Hg and its compo unds	C.E.
			Value	42.64	0.0940	8.28	228.6		99.2
			Date of monitoring: All values are in mg/Nm ³ ,except CE						
15.	Incineration characteristics ash	:	Is it hazardous waste as per HWM Rules: <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Transboundary Disposed by TSDF (Ramky Kanpur)						
16.	ETP characteristics inlet/outlet	:	Parameter	pH	TSS	COD	BOD	O&G	
			ETP Outlet Analysis Result	6.72	186.4	398.0	68.0	14.8	
			All values are in mg/l except pH						
17.	No. of Vehicles used for collection of waste from Member HCFs	:	Number of vehicles used for non-COVID waste collection: 51 Number of vehicles used for COVID-19 waste collection: NA						
18.	Whether Barcode system is Adopted or not?		<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No						
19.	Access of Bar Code Based Waste Management Software		i) Access given to State Board (Y/N) - Yes ii) Log in Credentials for State Board- Yes Software URL: http://chbwms.in/common/ User ID: synergymeeruth@gmail.com						

Password: 12345678			
20	No. of Bar code scanners		We have provided mobile app-based scanners to our clients: For hospitals above 30 beds: Each client has weighing machine and mobile app based scanner install in their mobile phones; scanning is done by hospital staff. For hospitals below 30 beds: Mobile app scanner is installed at client side mobile app and out helper scans the waste.
21	No. of portable Weighing Machines (Copy of latest Calibration Certificate to be provided)		We have portable weighing machines in our vehicles and plant. Additionally, clients with above 30 beds have procured their own Bluetooth digital weighing machines.

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I: Format for Operational Compliance Verification

Frequency – Quarterly

Name of Facility: M/s Synergy Waste Management Pvt Ltd. Status for July to September (Quarter)

S.No	Operational Activity	Requirement	Status-Tick/vorX	Remarks/ActionTaken
1	BMW Collection			
	a.	Waste generated is collected And disposed within 48 hours.	✓	
	b.	Separate compartments for Color coded wastes	✓	
2	Use of PPEs	Waste collectors are required to wear adequate PPEs –including three layer masks, splash proof aprons/gowns, gloves, gum boots and safety goggles.	✓	
3	Transportation			
	a.	Registration of vehicles with SPCBs	No	All Vehicles are registered with RTO.
4.	Tracking of BMW			
	a.	Installation of GPS based Devices in vehicles	✓	
	b.	GPS based tracking access to SPCBs/PCCs to monitor location or route of vehicles	✓	
5.	Handling at CBWTFs			
	a.	Separate spaces provided for Reception of color coded wastes	✓	
	b.	Space adequate for reception of waste	✓	
	c.	Space adequate for storage of Treated waste	✓	
6.	Compliance to Standards			
	a.	Compliance to emission Standards-sample collected by SPCB or its agency	Yes	
	b.	Compliance to emission Standards-asper NABL/EPA Accredited laboratory	Yes	
	c.	Compliance to emission Standards-sample collected by SPCB or its agency	Yes	

d.	Compliance to emission Standards-as per NABL/EPA Accredited laboratory	Yes	
e.	Compliance to Temperature Standards	Yes	
f.	Compliance to disinfection standards (Autoclave / Microwave)	Autoclave	Primary Chamber- 800°C -850°C Secondary Chamber- 1150°C

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II: Format to Assess Adequacy of Infrastructure

Frequency – Quarterly

Name of Facility: M/s Synergy Waste Management Pvt Ltd. Status for July to August (Quarter)

S.No.	Infrastructure	Requirement	Status - Tick Vor X	Remarks/Action Taken
1	Vehicles			
	a.	Whether the unit has adequate Fleet to lift BMW daily from bedded HCFs	Yes	
2	Area available for CBWTF operations			
	a.	Area of operations is more than 0.5 acres?	✓	Total available area 4046.80 Sq. mtr.
3	Upgradation of Combustion Chamber			
	a.	Secondary Combustion Chamber upgraded to 2sec RetentionTime.?	✓	
4.	APCDs Up-gradation			
	a.	Whether APCDs upgraded to Meet revised standards for PM?	✓	Quencher, Venturi Scrubber, Droplet Separator, Packed Bed System, Activated Carbon System, Mist Eliminator are installed
	b.	Control systems for Dioxins and Furans Installed?	✓	
6.	Waste Reception			
	a.	Separate spaces provided for Receipt of untreated colour coded BMW	✓	



	b.	Containers used to receive BMW prior to chagrining into incinerator	v	
7.		Facilities for treated Waste Handling		
	a.	Covered sheds provided for (i) all treatment/disposal equipment, (ii) handling treated/un-treated wastes,(iii) Ash storage,etc.	v	

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III: Format to verify data submission by CBWTFs

S.No	Records	Requirement	Status-Tick ✓ or X	Remarks/Action Taken
1	Barcode based Tracking data	Implemented Barcode Labelling and tracking System as per BMW Rules, 2016 – Provided Login and data access To SPCB	Yes	Third party bar-coding system has been adopted.
3	Log book on maintenance	Logbook maintained and Shown to SPCB, as and when asked for.	Yes	Logbook is maintained and was made available at the time of inspection.
4	Web-site information	Displays details of authorization, treatment, annual report etc. on web-site	Yes	www.synergyworld.co.in
5	Annual Report Submission	Whether submitted for Previous year?	✓	
6	Reporting of incidents	Incidental reporting of fires, Accidents during handling, spillages,	X	No such incident has occurred yet.

IV. Brief Note on Overall Compliance of CBWTF & Major Findings on site

1. CBWTF is in operation at the Place since 1999.
2. CBWTF is having valid EC/CTO and Authorization.
3. CBWTF is having proper facilities according to the CPCB guideline.

[Signature]
23/9/25

A.E.E.
UP Pollution Control Board
Meerut

Name & Signature of Inspecting Officers:

[Signature]
23/9/25
Regional Officer
U.P. Pollution Control Board
Meerut



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED

Application Id : 31458502

- File no. of authorisation and date of issue: No:- 31458502 and Date:-19/05/2025
- M/s RUDRA WASTE MANAGEMENT PVT LTD, VIRENDRA DEEP SINGH an occupier or operator of the facility located at Khasra No 539/3 Village - Makhiyali, Tehsil and District-Muzzafarnagar-209862 (UP) is hereby granted an authorisation for:

Generation, segregation		Collection	✓
Storage	✓	Transportation	✓
Reception	✓	Use	
Recycling		Offering for sale	
Packaging		Transfer	
Treatment or Processing or Conversion		Disposal or destruction	✓
Any other form of handling			

- M/s RUDRA WASTE MANAGEMENT PVT LTD is hereby authorized for handling of biomedical waste as per the capacity given below:
 - Number of beds of HCF:
 - Number of health care facilities covered by CBMWTF:
 - Installed treatment and disposal capacity:
 - Area or distance covered by CBMWTF:
 - Quantity of Biomedical waste handled, treated or disposed: CBWFT having capacity 6000 KG/Day (Yellow- 4990 KG, Red- 600 KG, White- 100 KG, Blue- 175 KG)
- This authorisation shall be in force for a period of Years from the date of issue.
- The authorization shall be valid for till 14/05/2030
- This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

CEO
Circle-3

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. This authorization is valid for CBWFT M/s RUDRA WASTE MANAGEMENT PVT LTD established at Khasra No. 539/3, Vill. Makhiyali, Muzaffarnagar, U.P. and having Incinerator-300 kg/hr, Autoclave-1500 kg/batch, Shredder-300 kg/hr. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under. The CBWTF should cater the area of District Shamli, Muzaffarnagar, Saharanpur, Bijnor, Bagpat falling in radial distance of 75 km from the site of plant as per CPCB guideline / SOP issued from time to time and should follow the provisions of guideline for collection, transportation and disposal of BMW waste generated from HCFs.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
5. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
7. Bio- Medical waste shall not be mixed with other waste.
8. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
9. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
10. P P shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
11. PP shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
12. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
13. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
14. The Bio medical waste shall not be disposed in open place in the premises.

15. The CBWTF shall maintain logbook for the disposal of bio medical waste.
16. The CBWTF shall install bar code system within 15 days.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
25. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.
26. Onsite emergency plan approved by the competent authority shall be submitted to board.
27. The CBWTF shall comply with the Guideline of CPCB.
28. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
29. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

Memo No.: 31458502

Dated:19/05/2025

Copy To:

Regional Officer, UPPCB, Muzaffarnagar.

**CEO
Circle-3**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |